

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
DRUPA SUPPLIERS PRIVATE LIMITED**

RELEVANT PARTICULAR

1.	Name of Corporate Debtor	DRUPA SUPPLIERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/05/1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990GJ1987PTC009648
5.	Address of the registered office and principal office (if any) of corporate debtor	801 Avdresh house 8 th floor Opp Guru Gobind Gurudwara Sarkhej- Highway Thalaj Ahmedabad-54
6.	Insolvency commencement date in respect of corporate debtor	8 th October, 2020 (Order uploaded on NCLT website on 14 th October, 2020)
7.	Estimated date of closure of insolvency resolution process	6 th April, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Amrish Navinchandra Gandhi Reg. No. – IBBI/IPA-002/IP-N00670/2018-2019/12036
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmadabad, Gujarat - 380015 Email – amrishgandhi72@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmadabad, Gujarat - 380015 Email – amrishgandhi72@gmail.com
11.	Last date for submission of claims	28th October, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DRUPA SUPPLIERS PRIVATE LIMITED** on 8th October, 2020 (Order uploaded on website on 14th October, 2020).

The creditors of Windsor Papers Private Limited are hereby called upon to submit their claims with proof on or before 28th October, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Amrish Navinchandra Gandhi

Interim Resolution Professional

Date: 16th October, 2020

Place : Ahmedabad

Reg No- IBBI/IPA-002/IP-N00670/2018-2019/12036

DRUPA SUPPLIERS PRIVATE LIMITED

15th Oct 2020

For 16th Oct 2020